

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-196(PB)/2017

IN THE MATTER OF:

Usha Holding LLC And Mr. Atul Bhatara

.....Petitioner

v.

Francorp Advisors Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 8 & 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 21.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

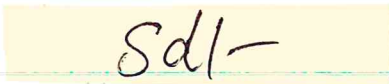
For the Petitioner(s) : Ms. Shreya Sircar, Advocate

For the Respondent(s) : Mr. R.S Suri, Senior Advocate
Mr. Rohit K. Aggarwal, Advocate

ORDER

Arguments have been partly heard.

List for further arguments on 04.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.08.2017

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